CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH : ALLAHABAD.

Civil Misc. Contempt Petition No.113 of 2003.

In Original Application No.41 of 2001.

Allahabad this the O7th day of October, 2003.

Hon'ble Mr.Justice R.R.K. Trivedi, V.C. Hon'ble Mr.D.R. Tiwari; Member-A.

Suraj Mal Meena

S/o Sri Prabhati Lal Meena, R/o Dila Ram Palace, Camel's Back Road, Kurli, Mussoorie and at present working as Telephone Operator in Telephone Exchange, Mussoorie Office of the General Manager, Tedephone Department, Dehradun.

.....Applicant.

(By Advocate : Sri P.C. Shukla)

Versus.

Sri B.K. Shukla Chief General Manager, U.P. Telecom Circle (E), Lucknow (U.P)

......Respondent.

(By Advocate :

ORDER

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

We have heard Sri P.C. Shukla learned counsel for the applicant.

2. This application has been filed for punishing the respondents for wilful disobedience of the order dated 30.10.2001 passed in O.A. No.41 of 2001 in which the direction was to decide the representation. During this period, the telecommunication department has been converted into a Corporation known as

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Bharat Sanchar Nigam Ltd. (In short B.S.N.L.) and services of the group 'C' and 'D' employee had been absorbed in the Corporation. This Tribunal has no jurisdiction to hear the dispute against B.S.N.L., as no notification has been issued by Central Government under Section 14(2) of Administrative Tribunal Act 1985, conferring the jurisdiction on this Tribunal.

2. Considering this aspect, we are of the view that the action for contempt bould not be taken by the Tribunal. Contempt Application is rejected with the liberty to the applicant to raise his grievance before the appropriate forum in accordance with law.

No order as to costs.

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Vice-Chairman.

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